

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.12/Chd/Pb/2018**

In the matter of:

Kingfisher Industries Pvt.Ltd.

....Petitioner-Corporate Debtor.

Present: Mr.Manish Jain, Advocate with Ms.Divya Sharma, Advocate and Mr.Gautam Mittal, Chartered Accountant, for the petitioner.

Mr.Manish Jain, Advocate has filed power of attorney for the petitioner. It be taken on record. The learned counsel inter-alia contends that other than the Allahabad Bank, there are also the financial creditors-unsecured creditors. The other unsecured creditors are the promoter directors and associates of the petitioner company.

It is further contended that Allahabad Bank had issued notice under Section 13(2) of the SARFAESI Act, 2002 and taken symbolic possession of the mortgaged property in terms of Section 13 (4) of the said Act.

Notice of this petition to Allahabad Bank and other unsecured creditors namely Archana Ahlawat, Vijay Kumar Mittal, Ravinder Bhargya and Punjab Containers (P) Ltd. for 13.02.2018 by collecting notice from the registry to be sent along with the entire paper book immediately by speed post and to file the affidavit of service at least three days before the date fixed with the postal receipts and tracking reports.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)  
Adjudicating Authority.

January 18, 2018.  
Ashwani